baggage/containers are escorted up to the baggage break-up area and activities there are closely monitored.

Air India pilots reporting drunk on duty

2787. SHRI MOHAMMED ADEEB: SHRI SABIR ALI:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that some of the pilots of Air India who reported drunk for duty in the recent past have been let off;
 - (b) if so, the details in this regard and the reasons for the same; and
 - (c) the mechanism devised to make the system foolproof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) No, Sir. One pilot who was detected positive during pre-Flight Medical Check and Breathalyzer test in the recent past, was grounded immediately and was punished as per the company policy, which is in accordance with the Civil Aviation Requirement (CAR) of Directorate General of Civil Aviation (DGCA).

(c) As per the requirements of the CAR on the subject, issued by DGCA, appointed doctors conduct Pre-Flight Medical Check and Breathalyzer Test on Pilots and Cabin Crew, while actions to be taken on erring pilots and cabin crew are decided as per provisions of CAR Section 5, issued by DGCA.

Safety measures by private airlines

2788. SHRI O.T. LEPCHA: SHRI SANTOSH BAGRODIA:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that the Directorate General of Civil Aviation (DGCA) has found certain domestic private airlines lacking in security measures;
 - (b) if so, the details thereof; and
 - (c) what steps are being taken by such airlines?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) To ensure compliances of regulations and operating procedures, review was undertaken during surveillance inspections and show cause notices had been issued to a few airlines in September, 2009. In addition, show causes notice had also been issued to some airlines in November, 2009 for violating the operating instructions for precautions to be observed while landing at Mumbai airport during wet conditions.

IT return filed by political parties and their student wings

2789. SHRI NAND KISHORE YADAV: SHRIMATI KUSUM RAI:

Will the Minister of FINANCE be pleased to state:

- (a) the details of the political parties and their student wings which have filed income tax return during last three years, year-wise and party-wise; and
- (b) the details of donations/ contributions received from public sector organizations during the said period, year-wise, party-wise and organization-wise alongwith the head and entitlement clause under which such disbursements and donations were made, separately?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Centralised data in respect of details of the political parties and their student wings which have filed income tax return during last three years, year-wise and partywise is not maintained by the Government. The information is being collected from the field formations spread all over the country and to the extent possible shall be laid on the Table of the House.

(b) Political parties are required under the Income Tax Act 1961, only to maintain the details of voluntary contributions above Rs.20,000/- received by them. However, there is no requirement for them to file the details of these contributions with their returns of income. Such details can be obtained only if a case is taken for detailed scrutiny. It is therefore not possible to furnish the information in respect of para (b).

Rolling back subsidy

2790. SHRI MOINUL HASSAN: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Government is going to roll back subsidies in different sectors:
 - (b) if so, the details thereof, sector-wise;
- (c) whether Government is aware about the impact of it on common people of the country; and
 - (d) if so, the plan of Government to protect the interest of the people?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (d) Having regard to the needs of poorer sections, the levels of prices and the subsidy outgo, some specific announcements relating to major budgetary subsidies were indicated in the Budget for 2009-10, which included: National Food Security Act with the objective of providing every family living below the poverty line in rural or urban areas an entitlement of 25 kilos of rice or wheat per month at Rs.3 a kilo; the intention to move towards a nutrient based fertilizer subsidy regime and the intention of the Government to set up an expert group to advise on a viable and sustainable system of pricing of petroleum products. The above has not yet been operationalised.

Development of National Consumer Price Index

2791. SHRI NARESH GUJRAL: SHRI N.K. SINGH:

Will the Minister of FINANCE be pleased to state: